

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2619(H)
TO BE ANSWERED ON 10th MARCH, 2021

SEZs

2619 (H). SHRI ARUN SAO:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the salient features and objectives of Special Economic Zones (SEZs) set up in the country;
- (b) the details and number of such Special Economic Zones;
- (c) whether the country is being benefitted in the agriculture and food processing sectors through the setting up of Special Economic Zones; and
- (d) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री हरदीप सिंह पुरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI HARDEEP SINGH PURI)

(a): The Special Economic Zones (SEZs) policy was launched in April, 2000. The Special Economic Zones Act, 2005, was passed by Parliament in May, 2005 which received Presidential assent on the 23rd of June, 2005. The SEZ Rules, 2006 came into effect on 10th February, 2006. The salient features of the SEZ scheme are:-

- (i) A designated duty free enclave to be treated as a territory outside the customs territory of India for the purpose of authorised operations in the SEZ;
- (ii) No licence required for import;
- (iii) Manufacturing or service activities allowed;
- (iv) The Unit shall achieve Positive Net Foreign Exchange to be calculated cumulatively for a period of five years from the commencement of production;
- (v) Domestic sales subject to full customs duty and import policy in force;
- (vi) SEZ units will have freedom for subcontracting;
- (vii) No routine examination by customs authorities of export/import cargo;
- (viii) SEZ Developers /Co-Developers and Units enjoy tax benefits as prescribed in the SEZs Act, 2005.

The notification of Special Economic Zones (SEZs) in the country is guided by the following:-

- i. generation of additional economic activity
- ii. promotion of exports of goods and services;
- iii. promotion of investment from domestic and foreign sources;
- iv. creation of employment opportunities;
- v. development of infrastructure facilities

(b): There were 7 Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs prior to the enactment of the SEZs Act, 2005. In addition, 425 proposals for setting up of SEZs in the country have been accorded formal approval under the SEZ Act, 2005. Presently, 378 SEZs are notified, out of which 265 are operational. States/Union Territories-wise details of SEZs is at **Annexure-I**.

(c) and (d): Yes Sir, 8 Special Economic Zones (SEZs) have been approved for the Agro and Food Processing sector in India. Of these 8 SEZs, 7 have been notified and 4 are operational. A statement showing details of Agro and Food Processing SEZs in India is at **Annexure-II**. The exports from these SEZs during the last five years and current year 2020-21 (i.e. up to 31st December, 2020) is as under:

Years	Exports (Value in Rs. Crores)
2015-16	2365
2016-17	4061
2017-18	4117
2018-19	4405
2019-20	5219
2020-21 (up to 31.12.2020)	5456

Annexure-I to the Lok Sabha Unstarred Question No.2619 for 10th March, 2021

States/Union Territories-wise distribution of approved SEZs					
States/UTs	Central Government SEZs set up prior to the enactment of SEZs Act, 2005	State Government/Private Sector SEZs set up prior to the enactment of SEZs Act, 2005	Formal Approvals granted under the SEZs Act, 2005	Notified SEZs under the SEZ Act, 2005	Total Operational SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)
Andhra Pradesh	1	0	32	27	24
Chandigarh	0	0	2	2	2
Chhattisgarh	0	0	2	1	1
Delhi	0	0	2	0	0
Goa	0	0	7	3	0
Gujarat	1	2	26	22	21
Haryana	0	0	25	22	7
Jharkhand	0	0	2	2	0
Karnataka	0	0	63	52	34
Kerala	1	0	29	25	20
Madhya Pradesh	0	1	12	7	5
Maharashtra	1	0	51	45	37
Manipur	0	0	1	1	0
Nagaland	0	0	2	2	0
Odisha	0	0	7	5	5
Puducherry	0	0	1	0	0
Punjab	0	0	5	3	3
Rajasthan	0	2	5	4	3
Sikkim	0	0	0	0	0
Tamil Nadu	1	4	56	53	48
Telangana	0	0	63	56	34
Tripura	0	0	1	1	0
Uttar Pradesh	1	1	24	21	14
West Bengal	1	2	7	5	7
GRAND TOTAL	7	12	425	359	265

Annexure-II to the Lok Sabha Unstarred Question No.2619 for 10th March, 2021

List of Agro and Food Processing SEZs in India			
Sl. No.	Name of the developer	Location	SEZ status
1	Kerala Industrial Infrastructure Development Corporation (KINFRA)	Malappuram District, Kerala	Notified and Operational
2	Parry Infrastructure Company Private Limited	Kakinada, Andhra Pradesh	Notified and Operational
3	CCCL Pearl City Food Port SEZ Ltd.	Tuticorin District, Tamil Nadu	Notified and Operational
4	CCL Products (India) Limited	Chittoor District, Andhra Pradesh	Notified and Operational
5	Nagaland Industrial Development Corporation Limited	Dimapur, Nagaland	Notified
6	Ansal Colours Engineering SEZ Limited	Sonepat, Haryana	Notified
7	Tripura Industrial Development Corporation Limited	Paschim Jalefa, Sabroom, South Tripura District, Tripura	Notified
8	Akshaypatra Infrastructure Pvt. Ltd.	Mehsana, Gujarat	Formal Approval
